

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Excise Miscellaneous Application No.85124 of 2020

(On behalf of Appellant)

Excise Appeal No. 85809 of 2016

(Arising out of Order-in-Original No. PUN-EXCUS-001-PR-COM-076-15-16 dated 23.12.2015 passed by Principal Commissioner of Central Excise, Pune-I).

M/s. Chasys Automotive Components Pvt Ltd Appellant

Gat No.41, Navlakh Umbre,
Talegaon MIDC, Tal.-Maval,
Pune 410 507.

Vs.

Commissioner of Cen. Excise, Pune-I

Respondent

ICE House, 41/A, Sasson Road, Pune 411 001.

WITH

Excise Miscellaneous Application No.85125 of 2020

(On behalf of Appellant)

Excise Appeal No. 87497 of 2016

(Arising out of Order-in-Original No. PUN-EXCUS-001-PR-COM-024-15-16 dated 04.08.2015 passed by Principal Commissioner of Central Excise, Pune-I).

M/s. Chasys Automotive Components Pvt Ltd Appellant

Gat No.41, Navlakh Umbre,
Talegaon MIDC, Tal.-Maval,
Pune 410 507.

Vs.

Commissioner of Cen. Excise, Pune-I

Respondent

ICE House, 41/A, Sasson Road, Pune 411 001.

AND

Excise Miscellaneous Application No.85123 of 2020

(On behalf of Appellant)

Excise Appeal No. 89029 of 2018

(Arising out of Order-in-Original No. PUN-EXCUS-001-COM-004-18-19 dated 21.06.2018 passed by Commissioner of Central Excise & GST, Pune-I).

M/s. Chasys Automotive Components Pvt Ltd Appellant

Gat No.41, Navlakh Umbre,
Talegaon MIDC, Tal.-Maval,
Pune 410 507.

Vs.

Commissioner of Cen. Excise & ST, Pune-I

Respondent

ICE House, 41/A, Sasson Road, Pune 411 001.

Appearance:

Ms. Kiran Chavan, Advocate, for the Appellant

Ms. Anuradha Parab, Assistant Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/86050-86052/2021**

Date of Hearing: 30.03.2021

Date of Decision: 30.03.2021

PER: BENCH

When the matter was called for hearing today, the learned Advocate for the appellant submits that they have opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal are accordingly dismissed as withdrawn. The miscellaneous applications filed by the appellant are disposed of.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

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